

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020 for supply of 150 MW solar power from the ISTS connected Solar Project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private Limited and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 280/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020, executed between Adani Solar Energy RJ Two Private Limited and Solar Energy Corporation of India Limited for the development of 180 MW ISTS connected Solar Power Project located at Devikot, Rajasthan seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakshi Kapoor, Advocate, Adani Solar
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Manish Kumar Choudhary, Advocate, Bihar Discoms
Shri Ashutosh Kumar, Advocate, Bihar Discoms
Ms. Vinita Sahay, Advocate, Bihar Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested additional time to file rejoinders to the replies filed by the Respondent, SECI. Allowing this request, the Commission permitted the Petitioner to file its rejoinders within three weeks.



2. Further, having regard to the aspects involved in these cases, the Commission directed as under:

- (a) The Petitioner to implead CTUIL and Grid-Controller of India (GCIL) as parties to the Petitions and file a revised memo of parties within a week.
- (b) The Petitioner to file the following information/clarification, on an affidavit, within three weeks in both the Petitions:
 - (i) Specifications pertaining to reactive power requirements in the respective Request for Selection ("RfS")/ bidding documents/ PPAs.
 - (ii) Indicate the provisions under the respective RfS/ bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
 - (iii) Requirement for providing the reactive power support by wind and solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
 - (iv) How does the "Report of the working group" constitute a Change in Law?
 - (v) Information as per the table below with the relevant supporting documents:

RE Plant Particulars					
Project Details	Project Name:				
	Capacity (in MW):				
	Bid Cut-Off Date:				
	SCOD:				
	COD (date-wise capacity declared COD):				
	Technology (Solar/ Wind/ Hybrid):				
	Project Location:				
	Nearest IMD Station:	Name:	Distance from project (KMs):		
	Design Parameters				
Particulars		Considered while bidding	Corresponding CEA Regulations 2007 & Amendments	Considered after the Working Group Report, 2022	Corresponding clause of CEA Regulations and WGR
Point of Reference:					
Point of Interconnection (POI):					
Ambient Temperature	Temperature (°C)				
	Basis for consideration of such temperature				
Temperature extremes considered	Temperature (°C)				
	Basis for consideration of such temperature				
Rated active power	At ambient temperature				



output	At extreme temperatures					
Reactive power capability at the Rated active output	At ambient temperature					
	At extreme temperatures					
Reactive Power Capability at design temperature (...degrees)	Dynamic*	Capacity (MVar)				
		Equipments\$				
	Static	Capacity				
		Equipments\$				
Particulars			Considered while bidding		Post WGR Report 2022	
Financial implication against Reactive Power equipments (Copy of Purchase Orders to be enclosed, where placed) (in Rs crores)		Towards the installation of Dynamic compensation devices				
		Towards the installation of Static compensation devices				
Date of submission of the Reactive Power study report to CTUIL/ concerned RLDC#						
Status of Compliance to Reactive Power Capability (compliant/ noncompliant)						
* Provide a supporting study report, showing the required MVar capability.						
\$ Reactive Power support equipment planned to be installed before the Working Group Report, 2022, and additional equipment installed/ proposed to be installed after the working group report, and the financial impact thereof.						
# Detailed Study Report pre and post WGR 2022 to be submitted.						

- (vi) The details of the additional equipments installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioner as a Change in Law, as per the table below:

Project Name	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by Grid-India	COD	The equipment installed / planned be installed prior to the issuance of the working group report	Additional equipment installed / proposed to be installed after the issuance of the working group report, for which a change in law claim is raised

- (vii) Delivery point specified under PPA and the breakup of their Change in Law claim (equipment-wise) in respective Petition as per the table below:

Sl. No.	Change in Law event	Delivery Point	Occurrence of Change in law event	Date of issuance of the Change in Law notice to the respective beneficiaries	Additional equipment installed due to the Change in Law event	Date of installation of the additional equipments	Present status of compliance with CEA standards for connectivity	Expenditure incurred (in INR)

(viii) Following information with respect to its claim towards SVG, harmonic filters and additional block of inverters:

Sl. No.	Particulars	Equipment planned to be installed as per the bid*	Cost assumed in the Bid (INR)*	Equipment actually installed along with their capacity and rating*	Actual expenditure (in INR)*
1	SVG				
2	Harmonic Filters				
3	Additional block of inverters				

* Submit the documentary evidence against the same.

(c) The Respondent, Grid-India, to furnish the following information, on an affidavit, within three weeks in both the Petitions:

(i) Sample data for five instances (for both injection and absorption), when the Petitioner's project had provided the reactive power support to the grid in the table as under:

	Date and time block	Grid Voltage (kV)	Active Power (in MW)	Reactive Power requirement (MVar)	Reactive power support provided to the Grid (MVar) (+/-)
Instance 1					
Instance 2					
Instance 3					
Instance 4					
Instance 5					

(ii) Submit the present status of compliance to the requirement of reactive power support as per the CEA standards in the following format:

Sl. No.	Petition No.	Present status of compliance with the requirement of reactive power support as per the Technical standards for Connectivity to the Grid

(iii) The following information in respect of the Petitioner's Project:

Project Name:	POI:				
	Capacity (in MW):				
	COD (date-wise capacity declared COD):				
	Technology (Solar/ Wind/ Hybrid):				
	Nearest IMD Station				
Project Particulars		Compliance status of the CEA Regulations before issuance of the Working Group Report	Changes, if any, after issuance of the Working Group Report for compliance	Corresponding CEA Regulation/ MoM/ letters etc.	

Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power (MVar) required to be complied with	Dynamic			
	Static			
Reactive Power Compensation devices installed (in MVar) for compliance	Dynamic			
	Static			
Date of submission of the Reactive Power compliance report by the Petitioner				Latest revision date (if any):
Status of Compliance of Reactive Power Capability*				Pre- and Post-WGR compliance status and basis for declaring so.
*ATR for non- compliance, if so.				

3. The Petitions will be listed for hearing on **9.4.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**